

**Central Administrative Tribunal
Madras Bench**

MA 310/00485/2018 in OA 310/01770/2017

Dated Thursday the 30th day of August Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. T. Jacob, Member(A)**

1. Union of India rep. by

The Secretary
Ministry of Defence
Room No. 101-A, South Block
New Delhi – 110 011.

2. The Director General of Quality Assurance

Directorate General of Quality Assurance (Adm-6A)
Department of Defence Production (DGQA)
Room No. 308-A, D-1 Wing
Sena Bhavan, New Delhi 110 011.

3. The Addl. DGQA (A)

Director General of Quality Assurance (A)
Room No. 140, H Block
HQ DGQA, Nirman Bhavan PO
New Delhi 110 011.

4. The Controller

Controllerate of Quality Assurance (Small Arms)
PO Ichapur Nawabganj, 24 North Parganas
West Bengal – 743 144.

5. The SQAO

Senior Quality Assurance Estt (Armaments)
Trichy – 620 016.

6. The SQAO

Senior Quality Assurance Estt (A)
Ichapur, West Bengal.

.. Applicants in MA / Respondents in OA

By Advocate **Mr. M. Kishore Kumar**

Vs.

R. Kannan .. Respondent in MA/Applicant in OA

By Advocate **M/s. N. Vanaraj**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

MA 485/2018 is filed seeking extension of time limit by three months to deposit the cost imposed in the order passed by this Tribunal dt. 31.07.2018.

2. Mr. M. Kishore Kumar for applicants in MA present and states that the order was passed by this Tribunal on 31.07.2018 allowing the OA and also imposing a cost of Rs. 10,000/- on the respondents payable to the Tamil Nadu State Legal Services Authority within a period of 10 days from the date of receipt of certified copy of this order. It is the contention of the CFR that he has received the certified copy of the order on 04.08.2018 and he has filed his application for extension of time on 13.08.2018 which is within the 10 days period.

3. CFR seeks three months time for complying with the order of this Tribunal for payment of cost as the cost imposed upon, has to be sanctioned by the Ministry of Defence (Finance) which will take some time. In the original order only 10 days time was granted to the respondents. CFR states that it needs lengthy procedure for getting the sanction. In view of the submission made by CFR, we allow one month for doing the needful. Accordingly MA 485/2018 is allowed.

(T. Jacob)
Member (A)

30.08.2018

(Jasmine Ahmed)
Member(J)

AS